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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME TAX)

No. 2513(F.No.197/88/78-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (235) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Chetna Society, Raj Bhawan, Hyderabad' for the purpose of the said section for and from the assessment year 1978-79.

S/-
(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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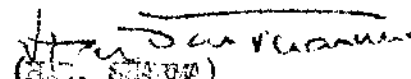
Copy to:-

1. Shri Mohan Kanda, Secretary & Treasurer, Chetna Society, Raj Bhawan, Hyderabad (A.P.).
2. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad with reference to his letter No. E.P.S. II/X/3/78-79 dated 21.9.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT) (RSEP) (RSEP) (IT), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiswari-2, Shalib, Nite, Sunder Lam, New Delhi (5 copies).
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AUTHORISED FOR ISSUE


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NO. CC/IT(AI)/2435/783/RSEP/78.

* SEASTRI *